

Open Court  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Application No. 153 of 2002  
In  
Original Application No. 1212 of 1994

Wednesday, this the 28<sup>th</sup> of February 2007

Hon. Mr. Ashok S. Karamadi, Member (J)  
Hon. Mr. K.S. Menon, Member (A)

1. Satya Prakash Varshney, aged about 65 years, S/o Late Shri Kishori Lal Vaishya, R/o 3006, Madhugarhi, Hathras.
2. Mahendra Prakash Saxena, aged about 60 years, S/o Shri Vishambhar Nath Saxena, R/o Telephone Exchange, Kasganj, District-Etah.
3. Yad Ram Rathor, aged about 62 years, S/o Shri Munshi Lal Rathor, R/o 18/5, Narayan Nagar, Behind Jawala Talkies, Distt. Etah.
4. Alauddin, aged about 63 years, S/o Shri Bhure Khan, R/o V.P. Nagla Kheri, Distt. Etah.
5. Leela Dhar Pippal, aged about 64 years S/o Shri Shyam Lal, R/o 354, Jatabpar, P.O. Gandhi Market, Distt. Etah.

Applicants

By Advocate Sri Rakesh Verma

Versus

1. Shri Rajendra Kumar Gupta, Chief General Manager Telephone U.P. (West), Shastri Nagar, Meerut (U.P.).

Respondent

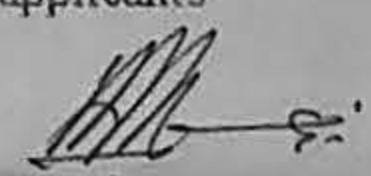
By Advocate Sri Amit Sthalekar

ORDER

Ashok S. Karamadi, Member (J)

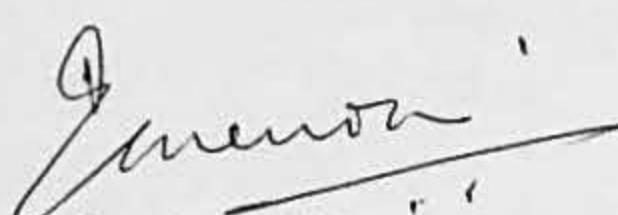
This Contempt Petition is filed against the Order dated 25.01.2002 passed in Original Application No. 1212 of 1994. In the said Order paragraph no.6 reads as follows: -

“6. The O.A. is accordingly allowed. The order dated 6.5.1994 (Ann 1) is quashed. The respondents are directed to promote the applicants



under BCR scheme from the date their immediate juniors were promoted, provided they satisfy other conditions provided under the scheme of 1990. The applicants shall be entitled for consequential relief. As the applicants have already suffered for a long time, we direct that the respondents shall implement this order within four months from the date copy of this order is filed."

2. On notice, respondent appeared and filed their Reply Statement. The sum and substance of respondents' pleadings is that in compliance with the Order passed by this Tribunal, the respondents' authority have passed the Order and taken a decision on 24.01.2005, annexed as annexure-7 alongwith the Reply Statement. Having regard to the fact of notice of the aforesaid Order, which is a detailed one, we do not find any justifiable reason to proceed in the contempt proceedings. Accordingly, contempt proceedings are dropped and notice issued to the respondent is discharged. However, liberty is granted to the applicant to agitate the matter, if he has any grievance, before the appropriate forum against the Order passed by the respondents.

  
Member (A)  
Member (J)

/M.M./